

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.260 of 1993

DATE OF JUDGMENT: 26th March, 1993

BETWEEN:

Mr. G.Israel

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Applicant

-
- its Secretary,
Ministry of Defence,
Defence Post Office,
New Delhi-11.
2. The Chief of the Naval Staff,
Naval Headquarters (Director
of Civilian Personnel),
New Delhi-11.
3. The Flag Officer Commanding-in-Chief,
Eastern Naval Command,
Visakhapatnam.
- .. Respondents

APPEARANCE:

COUNSEL FOR THE APPLICANT: Mr. M.Sreeramulu Reddy, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. N.R.Devaraj, Sr. CGSC

CORAM:

Hon'ble Shri R.Balasubramanian, Member (Admn.)

Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.)

contd.....

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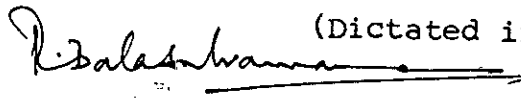
JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE
SHRI R.BALASUBRAMANIAN, MEMBER (ADMN.)

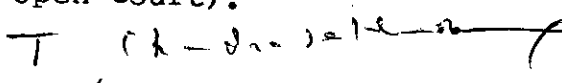
This OA has been filed against the transfer on promotion of the applicant from Visakhapatnam to Fortan in Andamans vide proceedings dated 19.11.1992. The applicant has represented against the transfer and finally by their order dated 23.2.1993 the respondents have intimated him that it is not possible to accede to the request of the applicant for posting in Visakhapatnam itself on promotion and also on account of urgent requirement of his services ⁱⁿ at Fortan/ Andamans.

2. Heard the learned counsel for the applicant Mr. M. Sreeramulu Reddy and the learned Senior Standing Counsel for the respondents, Mr. N.R.Devaraj.

3. The learned counsel for the applicant pressed ^{for} either ^{an} ~~for~~ interim order ~~for~~ or for the disposal of the ^{-tion} applica~~tion~~ itself. ~~Matters of Transfer~~ are ~~the~~ matters of administrative convenience and there is ^{ample} ~~no amount of~~ case law ^{that} unless arbitrariness or malafides ^{is} ~~are~~ involved, Courts are not to interfere in transfer cases. This is a case ~~in promotion. We see absolutely~~ no scope to interfere and reject the application at the admission stage itself with no order as to costs.

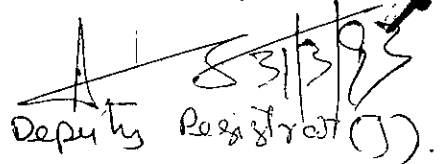
(Dictated in the open Court).


(R.BALASUBRAMANIAN)
Member (Admn.)


(T.CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 26th March, 1993.

vsn


Deputy Registrar (J).

TYPED BY _____ COMPARED BY _____
CHECKED BY *WS* APPROVED BY *(3)*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. R. BALASUBRAMANIAN :
MEMBER (ADMN)

AND

THE HON'BLE MR. T. CHANDRASEKHAR
REDDY : MEMBER (JUDL)

DATED: 26-3-1993

ORDER/JUDGMENT

R.P./ C.P/M.A.No.
in

O.A.No.

260/93

T.A.No.

(W.P.No

Admitted and Interim directions
Allowed.

Disposed of with directions
Dismissed as withdrawn.
Dismissed

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

